(13)

Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.333/2004 in O.A.No.899/2003

This the 26 day of August 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A) Hon'ble Shri Shanker Raju, Member (J)

- Shri Sher Singh Chauhan son of Shri Ganga Ram Singh aged about 47 years
- 2. Shri D.C. Tongaria son of late Shri Puran Chand Tongaria aged about 59 years
- 3. Shri MS Meshram son of Shri Shripati Meshram aged about 51 years
- 4. Shri Jagdish Prasad son of Shri Moji Ram aged about 50 years
- 5. Smt. Sushila Sharma wife of Shri N.K.Sharma aged about 50 years
- 6. Shri Paramjit Singh son of Shri Parmatam Singh aged about 50 years
- 7. Shri KS Rathore son of Shri Jodh Singh aged about 50 years
- 8. Shri Mohinder Pal son of Shri Kedar Nath Sharma aged about 51 years
- 9. Shri Devinder Kumar son of Shri BS Nim aged about 47 years
- 10. Shri Ashok Sehgal son of Shri HC Sehgal aged about 53 years
- 11. Km. Shashi Bala d/o Shri S.N. Aggarwal aged about 44 years
- 12. Shri Mohinder Pall son of late Shri Punnu Ram aged about 58 years



- 13. Shri VK Savita son of Shri Bhaiya Lal Savita aged about 51 years
- 14. Smt. Deep Kaur wife of Shri Pal Singh aged about 47 years
- 15. Shri HK Sharma son of Shri Harbans Lal Sharma aged about 48 years
- 16. Shri AK Sharma son of late Shri Madan Gopal Sharma aged about 46 years
- 17. Shri Rajinder Prasad son of late Shri Chhaju Ram aged about 49 years
- 18. Shri Santosh Kumar son of Shri Hari Ram Nariani aged about 46 years
- 19. Shri K. Dhanrajan son of Shri H. Krishnan aged about 36 years
- 20. Shri Narender Singh son of Shri Nathu Singh aged about 52 years
- 21. Shri NK Awal son of Shri Hamam Das aged about 50 years
- 22. Shri A.K. Tangry son of Shri MS Tangry aged about 47 years

(All c/o Office of the Development Commissioner (Handicrafts), West Block, 7, R.K. Puram, New Delhi-66)

- 23. Shri BD Gupta son of late Shri KL Gupta aged about 52 years
- 24. Shri Bhairav Datt son of Shri Gopal Datt aged about 46 years

(All c/o Office of the Development Commissioner (Handicrafts), Northern Region, West Block, 8, R.K. Puram, New Delhi-66)

.. Applicants

(By Advocate: Ms. Raman Oberoi)

P



Union of India through

- Shri Wajahat Habibullah Secretary (Textiles) Ministry of Textiles Udyog Bhawan, New Delhi
- Smt. Tinoo Joshi
 Development Commissioner (Handicrafts)
 Office of the Development Commissioner (Handicrafts)
 Ministry of Textiles,
 West Block No.7, RK Puram
 New Delhi-66
- 3. Shri DC Gupta
 Secretary (Finance & Expenditure)
 Ministry of finance & Expenditure
 North Block, New Delhi-1
- 4. Shri Sudhir Bhargava
 Joint Secretary (Establishment)
 Chairman, Deptt. Anomaly Committee
 Ministry of Textiles, Udyog Bhawan
 New Delhi

..Respondents

(By Advocate: Shri TC Gupta)

ORDER

Shri V.K. Majotra:

OA-899/2003 was disposed of with a direction to the respondents to take a final decision in respect of the grievance of the applicants by requiring the Departmental Anomaly Committee (DAC) in the Ministry of Textiles to finalize its recommendations and also to take a final decision in the matter within a period of three months. It has been alleged in this contempt petition that in the minutes of the DAC meeting held on 4.8.2004, DAC has taken a stand against the observations of this Court that the anomaly is not only vertical but also horizontal and further that no anomaly has been caused. It was also pointed out that respondents have not taken any final decision on the recommendations of the DAC.

- 2. On 16.5.2005, we had accorded three weeks' time to the respondents to take decision in the matter and also to communicate the same to the applicants.
- 3. Learned counsel of the respondents stated that in compliance of Tribunal's directions, the DAC had taken the view that even with





the upgraded pay of Investigators, no anomaly has been caused so far as the pay scales of Investigators and HPO are concerned. This view of the DAC was considered by the Ministries of Textiles and Finance and a final decision was taken and conveyed to the applicants vide Annexure R-2 dated 21.7.2005. It was decided that "the placement of the Investigators in the pay scale of Rs.5000-8000 does not lead to any kind of upgradation and was simply a consequence of implementation of the notification of the 5th CPC issued by Govt. of India and even with the upgraded pay scale, the post of Investigator happens to be a lower post in regard to the pay scale of HPO." A final decision having been taken by the respondents and conveyed to the applicants, learned counsel maintained that no willful disobedience of the directions of the Court has been committed by the respondents.

- Learned counsel of the applicants maintained that χ • the 4. had held that anomaly existed on account of implementation of the recommendations of the 5th CPC in respect of the post of Investigators, which had disturbed the vertical relativity between the posts of Investigators and those of HPOs and AD(H). As such, respondents could not have gone behind the findings of the Court to conclude that anomaly did not exist. Relying on the judgment dated 12.7.2001 of the Calcutta High Court in Ashim Kumar Sharma & others v. Arun Kumar Roy, Director of School Education, 2002 (1) SLR 472, learned counsel maintained that respondents ought to have considered the matter with due application of mind and that the Court is competent to lift the veil with a view to ascertain whether it is a clever ploy of the respondents for not implementing the directions of the Court.
- 5. On the other hand, learned counsel of the respondents contended that the Court had not given any positive directions to the respondents for upgradation of pay scales of HPO and AD(H). Respondents were merely called upon to take a final decision in respect of the grievance of the applicants by requiring the DAC to finalize its recommendations. Learned counsel stated that DAC having finalized its recommendations and respondents have taken a final decision in the matter, which is against the relief claimed by the applicants, action of the respondents would not come within the scope of deliberate and contumacious disobedience of the directions of the Court.

(H)

- 6. We have considered the respective contentions of the parties. Relying on J.S. Parihar v. Ganpat Duggar & others, JT 1996 (9) SC 611 and Indian Airports, Employees' Union v. Ranjan Chatterjee & another, 2000 (1) SLJ 265 (SC), we are of the view that DAC having finalized its recommendations and the respondents having taken a final decision on the grievance of the applicants, action of the Government does not constitute willful disobedience of the orders of the Court. Once there is an order passed by the Government on the basis of the directions issued by the Court, as is the case presently, there arises a fresh cause of action to seek redressal in an appropriate forum.
- 7. Having regard to the discussions made above, we are of the view that the directions of the Court have been complied with and that no contempt has been made out. Orders passed by the Government constitute a fresh cause of action for which the applicants shall have liberty to resort to redressal in an appropriate forum. The present proceedings are, therefore, dropped and notices to the respondents discharged.

Shanker Raju)
Member (J)

/sunil/

(V.K. Majotra) Vice Chairman (A)

16/8/05

Vhyajoho